

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 149 of 2011

Dated :18th October, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

North Eastern Electricity Supply Co. of Orissa Ltd. ... Appellant(s)

Versus

O.E. R.C. & Ors. ...Respondent(s)

Counsel for the Appellant(s): **Mr. Hasan Murtaza**
Counsel for the Respondent(s): **Mr. C.S. Chauhan for**
Ms. Rajdipa Behura for R.1

ORDER

It is pointed out by the learned counsel for the Appellant that the Order impugned in this Appeal has already been set aside by this Tribunal and thereafter a review has been filed and the same is pending.

With reference to the same, it is stated that a clarification petition has been filed before the Hon'ble Supreme Court, which will likely to be taken up after Diwali Vacations. The learned counsel for the Appellant requests this Tribunal to adjourn the matter for some time, so that he can get the details of the result of the clarification petition now pending before the Hon'ble Supreme Court.

Post the matter on **15.11.2011.**

(V.J. Talwar)
Technical Member
TS/SS

(Justice M. Karpaga Vinayagam)
Chairperson